

# **PUBLISHING POLICY**

### CENTRE FOR ECONOMY DEVELOPMENT AND LAW

1. ELENCHUS LAW REVIEW [(Yr) (Issue no) L. R. ELEN. (Pg. no.)], is a peer-reviewed interdisciplinary journal published biannually by Government Law College, Thrissur. The journal aims to be a medium that involves, promotes and engages students, academicians and legal fraternities to express and share their ideas and opinions on themes and methodologies relating to the interface of law and society. Originality of research and high academic merit are the prime elements that the journal pursues across disciplinary frameworks.

Moreover, the journal aims to contribute multidimensional thinking on the issues of competing concepts in governance and law, often positioned between various international and comparative approaches to justice. Its endeavor is to bring in various socio-economic and political forces evolving itself to law and justice and to review the State and International Policies and their impact on various national and international actors. Lastly, it tries to invigorate struggles and movements for equity and equality by way of knowledge dissemination and sharing of information.

#### 2. EDITORIAL POLICY

# 2.1. Objective

ELENCHUS LAW REVIEW aims to promote research and writing centered on the theme of "Justice to enliven the practical content of life" – broadly defined. It encourages research, drawing to a variety of theoretical bases, research methodologies and disciplines and tries to ensure an elentic method (inquiry and debate between competing and conflicting view-points) to simulate critical thinking and to illuminate ideas.

#### 2.2. Board of Editors

The journal shall be edited by the 'Board of Editors', constituted for the purposes of reviewing, editing, selecting, and publishing the contents submitted for publication in the journal. The Board of Editors is constituted by faculty members who are knowledgeable and constantly updated in various areas of research. The board may also include professionals such as lawyers, judges, public policy advocates, social activists, scientists etc. The reverent Principal, head of the Government Law College, Thrissur, shall be the patron of the Board of Editors, by ex-officio capacity. The Board reserves all the rights to determine the scope and publish-ability of the contents with regard to ELENCHUS LAW REVIEW.

#### 2.3. Editorial Advisors

The Editorial Advisors provide directive instructions and guidelines pertaining to the process of editing, reviewing and publishing. The board also helps in setting up of the editorial vision and approach. The Advisory Board consists of eminent academicians and professionals from various disciplines of Law, Political Science, Sociology, Economics, Public Administration, International Relations and others.

#### 2.4. Review Policy and Procedure

The Journal welcomes submissions from law students, judges, lawyers as well as academicians. With a view to encourage interdisciplinary erudition, it also welcomes submissions from experts from other disciplines. In addition to publishing articles in all branches of the law, the

ELENCHUS LAW REVIEW contains sections devoted to recent legislation and reports, case analysis, article and book reviews.

In exchange for ELENCHUS LAW REVIEW best efforts to retain the author's style throughout the editing process; authors should submit complete, fully-cited works. Submissions are carefully reviewed through a blind process by members of the Editorial Board to determine its quality.

In addition to this, every article irrespective of whether solicited or unsolicited shall be send to the external academicians of high merit in the concerned discipline for review. The article shall be published along with their comments and reservations, but only to the certification that the article is original and publishable. The comments and reservations shall be sent to the authors before publishing. The decisions of the Editorial Board and Peer Reviewers shall be final and binding.

## 2.5. Articles, Notes, Comments, Reviews, Essays

ELENCHUS LAW REVIEW accepts submissions:

- Articles are academic writings which discuss and analyze an original legal issue or problem. ELENCHUS LAW REVIEW considers Article submissions of all lengths, but gives preference to Article submissions of fewer than 10,000 words. Elenchus accepts writing if it is around 3,000 words without footnotes as an essay, but this shall be limited as long as it advances an idea, or initiates analytical discussion.
- Notes and reviews (including book reviews) and comments can be submitted on any legal
  or policy development like a new legislation, judicial decision or policy. However the
  length of such writings shall not exceed 4500 words, but preferably of 3500 words.

### 2.6. Citation Style

As prescribed in our style sheet and general guidelines on submission formats.

# 2.7. Exclusivity

The Journal will publish only original articles and research papers. Manuscripts are accepted for publication on the understanding that their contents, all or in part, have not been published elsewhere. Every contribution should be the author's own original work, and should not constitute a substantial repetition of work already published or to be published elsewhere.

# 2.8. Copyright

Submissions are considered for publication on condition that copyright in any material included in the Journal is assigned to the Government Law College, Thrissur on the understanding that the institution can re-publish the article elsewhere, or can allow third parties to publish the piece. Authors are free to use their own copyright materials in other publications, provided that the Journal is acknowledged as the original place of publication. Further, the journal shall be an open access publication, in the interest of popularising the moral objective of the journal and to promote free and impartial movement of knowledge. Hence, all can access any publication published by *Elenchus Law Review* and put to good use in the interest of academics, however it is necessary to acknowledge the journal and the author for its creativity and findings. The author also retains his or her moral rights in the submission.

### 2.9. Submission format

All submissions should be made in electronic format only, in a MS Word document. The manuscripts should contain footnotes and not end-notes. The manuscripts can either be e-mailed to <a href="editoratelenchus@gmail.com">editoratelenchus@gmail.com</a> (put the words "To the Editor" in the subject line) or be sent in a disk to: The Editor, Elenchus Law Review, Govt. Law College Thrissur, Ayyanthole, Thrissur-03, Kerala, India. Please ensure that the disk is virus free, and is not corrupted.

Articles must be accompanied by the declaration (stating that the manuscript is an original work of the author and is not published elsewhere) an abstract of 500 words giving a brief summary of the article, title page with descriptive title of the article, the names of all authors and their highest academic degrees and any other relevant professional and academic affiliations, the full address as well as email address for the corresponding author and bibliography. A brief note about the author shall be attached to the mail, if required.

## 2.9.1 Page Format

Articles submitted for the journal shall be justified in Times New Roman with letter size 12 in text along with 1.5 line spacing. The footnotes shall be in the former font but with letter size of 10 and 1 line spacing. The article shall be margined with 1.5 inches to the left and 1 inch to all the other sides.

### 2.10. Year Round Submission Policy

ELENCHUS LAW REVIEW keeps it submission and review procedure open for the whole academic year. However, the selections shall be closed well before 45 days of the issue release. Authors are requested to take note of the same and send in submissions accordingly. Nevertheless, the editorial board shall consider the temporal elements contained in the subject matter of the submissions and may switch the choice of editions.

#### 2.11. Business Communication or Letters

Any contact or business communications can be sent to <u>elenchuslawreview@gmail.com</u>. Please ensure that the letters or communications convey full identity of the forwarder.

#### 2.12. Disclaimer

The opinions expressed in the Journal are those of the authors, and do not necessarily reflect those of the Editorial Board, Govt Law College Thrissur or any other persons or institutions affiliated with it.